

(d) Does not arise.

Crimes by juveniles

600. SHRI JANARDHANA POOJARY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government's attention has been drawn to the press reports to the recent increase in the heinous crimes committed by juveniles in various parts of the country;

(b) if so, whether any study has been conducted to analyse the factors contributing to such a trend among the youth; and

(c) the measures contemplated to contain this erosion in moral value among the children?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SANJAY PASWAN): (a) Certain incidents of heinous crimes, alleged to have been committed by juveniles, have been reported by the Press recently. However, as per data available with the National Crime Records Bureau, there has been no up-trend witnessed in juvenile crime.

(b) The Ministry of Social Justice & Empowerment has not conducted any study on this subject;

(c) The Ministry of Human Resource Development is implementing a scheme called 'Scheme of Assistance for Strengthening Culture and Values in Education'. The scheme aims at strengthening cultural and value education inputs in the school and non-formal education system. Under this scheme, financial assistance is given to Voluntary Organizations for inculcating human values in the minds of children.

Inclusion of Koli communities in the list of scheduled tribes

601. SHRI K. B. KRISHNA MURTHY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Karnataka Government had sent a proposal to include all the 42 synonymous Koli communities under the ST list;

(b) if so, whether it has come to the notice of Government that the

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National SC/ST Commission had also recommended to Government to include these communities in the ST list; and

(c) the action, if any, taken by Government to include the above communities in the ST list?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) The Government of Karnataka, *vide* its letter dated 14.11.1996 had recommended inclusion of the Koli community as a synonym of the Gangamatha community.

(b) No, Sir.

(c) The proposal of the Government of Karnataka has been processed as per the modalities approved for deciding such claims.

Enlisting of communities of Assam in ST list

602. DR. ARUN KUMAR SARMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government propose to enlist certain communities of Assam into the list of Scheduled Tribes;

(b) if so, by when; and

(c) if not, the list of communities which fulfil the criteria for such inclusion and the reasons for which they are not being listed?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) No, Sir. However, six communities namely Lalung, dimasa, Hajong, Singhpho, Khampti and Garo have been included in the list of Scheduled Tribes of Assam *vide* the Scheduled Castes and Scheduled tribes Orders (Amendment) Act, 2002, which received the assent of the Hon'ble President on 7th January 2003.

(b) Does not arise.

(c) According to the modalities approved for deciding claims for inclusion, exclusion and other modifications in the list of Scheduled Tribes, none of the communities who have been demanding their inclusion in the list of Scheduled Tribes of Assam was considered eligible.